

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 120**  
**CP-98/(ND)/2020**

**IN THE MATTER OF:**

Davendra Kumar

Vs.

Deltos Infra Pvt. Ltd.

....**Applicant**

....**Respondent**

**Order under Section 241-242**

**Order delivered on 07.07.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant

For the Respondent No.1

:

:Mr.AnindyaMalhotra,

Mr.AshishVirmani,

Mr.ShauryaLamba

Mr.HarshaGalloudi

**ORDER**

CA No 266/ND/2021:

Learned Counsel for the non-applicants respondents No. 1 to 3 accepts notice and under takes to file reply within four weeks, with copy in advance to the other side.

It is seen from the records that pleadings in the main CP are not complete. Let, reply be filed within four weeks, with copy in advance to the other side. Rejoinder, if any be filed within two weeks thereafter, with copy in advance to the other side.

List on 11.10.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**